## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:434 ANSWERED ON:09.08.2012 PROTEST ON LAND ACQUISITION Swamygowda Shri N Cheluvaraya Swamy

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether a number of demonstrationswere held at many places of the country byfarmers in protest of land acquisition;
- (b) if so, the details thereof;
- (c) whether the Government is going to make amendment in land acquisitionlaw; and
- (d) if so, the details thereof?

## **Answer**

## MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

- (a)&(b): There have been demonstrations by farmers in protest of land acquisition in some States recently.
- (c): To address various issues related to the land acquisition and rehabilitation & resettlement the Department has prepared the Land Acquisition, Rehabilitation & Resettlement (LARR) Bill, 2011 which has been introduced in the Lok Sabha on 7th September, 2011. The Bill was referred to the Parliamentary Standing Committee on Rural Development by Hon?ble Speaker Lok Sabha for examination and Report to the Parliament. The Parliament Standing Committee on Rural Development (2011-12) (Fifteenth Lok Sabha) has presented its Thirty First Report on The Land Acquisition, Rehabilitation and Resettlement Bill,2011 to the Lok Sabha on 17.05.2012 which has also been laid in the Rajya Sabha on the same day.
- (d): The Land Acquisition, Rehabilitation & Resettlement (LARR) Bill, 2011 aims to ensure transparent and participative approach in the land acquisition and in the subsequent rehabilitation process. It provides a clear method for calculation of the market value of the land being acquired. It also provides rehabilitation benefits to the land losers and the landless families dependent on the land being acquired for their primary sources of livelihood. It also puts safeguards against indiscriminate acquisition by defining public purpose elaborately and restricting the scope of urgency clause for specific purposes only. It also endeavors to protect multi-cropped irrigated lands from land acquisition, so as not to adversely affect food security of the country.